

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/01921/2015

Date of Order: 18.02.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Smt. Pramila Tudu
Vs.
Union of India & Ors. (E. Rly.)

For the Applicant : Mr. JR Das, Counsel

For the Respondents : Mr. BL Gangopadhyay, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both the parties.

2. Heard both.
3. Since no representation has been preferred by the applicant and as such without exhausting the available departmental remedies seeking further 10 lakhs amount of ex-gratia compensation apart from the 10 lakhs already granted in terms of Railway Board circular dated 25.01.2011 circulated by way of CPO Srl.No.9/2011, RBE. No. 04/2011, the OA is disposed of with a direction upon the applicant that she would make a representation seeking the said benefits within a period of 15 days from the date of receipt of a copy of this order. Upon receipt of such representation, the respondents shall duly consider the same and pass an appropriate reasoned and speaking order within a period of 2 months.
4. It is needless to say that if the applicant is found entitled to higher payment, the same shall be extended to her within one month thereafter in terms of RBE No. 04/2011.

5. Since no opinion has been expressed on merit in the matter, all points are kept open for consideration by the respondents.
6. Accordingly, the OA is disposed of. No costs.

(Bidisha Baherjee)
Member (J)

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